

Parliament (Allowances, Medical and other Facilities) Amendment Rules, 1998, under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977. [Placed in the Library See No. LT 50/98]

II. Statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:—

(1) Statement No. XXXIX	Hundred and Forty Seventh Session, 1988	(19) Statement No. XVII	Hundred and Seventy First Session, 1994
(2) Statement No. XXXVII	Hundred and Forty Eighth Session, 1988	(20) Statement No. XV	Hundred and Seventy Second Session, 1994
(3) Statement No. XXXXV	Hundred and Forty Ninth Session, 1989	(21) Statement No. XIV	Hundred and Seventy Third Session, 1995
(4) Statement No. XXVII	Hundred and Fiftieth Session, 1989	(22) Statement No. X	Hundred and Seventy Fourth Session, 1995
(5) Statement No. XXXXVIII	Hundred and Fifty Fiftieth Session, 1990	(23) Statement No. VIII	Hundred and Seventy Fifth Session, 1995
(6) Statement No. XXXXI	Hundred and Fifty Seventh Session, 1991	(24) Statement No. VII	Hundred and Seventy Sixth Session, 1996
(7) Statement No. XXXII	Hundred and Fifty Ninth Session, 1991	(25) Statement No. VI	Hundred and Seventy Eighth Session, 1996
(8) Statement No. XXX	Hundred and Sixtieth Session, 1991	(26) Statement No. IV	Hundred and Seventy Ninth Session, 1996
(9) Statement No. XXXIII	Hundred and Sixty First Session, 1991	(27) Statement No. III	Hundred and Eightieth Session, 1997
(10) Statement No. XXIX	Hundred and Sixty Second Session, 1992	(28) Statement No. II	Hundred and Eighty First Session, 1997
(11) Statement No. XXIX	Hundred and Sixty Third Session, 1992	(29) Statement No. I	Hundred and Eighty Second Session, 1997
(12) Statement No. XXIX	Hundred and Sixty Fourth Session, 1992		
(13) Statement No. XXVII	Hundred and Sixty Fifth Session, 1992		
(14) Statement No. XXV]	Hundred and Sixty Sixth Session, 1993		
(15) Statement No. XXII	Hundred and Sixty Seventh Session, 1993		
(16) Statement No. XXIII	Hundred and Sixty Eighth Session, 1993		
(17) Statement No. XX	Hundred and Sixty Ninth Session, 1993		
(18) Statement No. XX	Hundred and Seventieth Session, 1994		

[Placed in the Library, See No LT-51 to 79/98 for item Nos. (1) to (29)]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SECRETARY-GENERAL: I lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (Eleventh Lok Sabha) which were presented to Lok Sabha on November 20, 1997 before its dissolution:—

- (1) Sixteenth Report on Premature procurement of equipment and delay in construction.
- (2) Seventeenth Report on Heavy loss arising from joint venture operation.
- (3) Eighteenth Report on Action Taken on 101st Report of PAC (10th Lok Sabha) on Avoidable or Wasteful Imports.

- (4) Nineteenth Report on Action Taken on 88th Report of PAC (10th Lok Sabha) on Excesses over Voted Grants and Charged Appropriations (1992-93) and Action Taken on 60th Report of PAC (10th Lok Sabha).
- (5) Twentieth Report on Action Taken on 113th Report of PAC (10th Lok Sabha) on Out-of-turn allotments of Government residential accommodation.
- (6) Twenty-first Report Action Taken on 100th Report of PAC (10th Lok Sabha) on Revision in the format of Union Government Appropriation Accounts (Civil).
- (7) Twenty-second Report on Excesses over Voted Grants and charged Appropriations (1995-96).
- (8) Twenty-third Report on Infructuous expenditure on purchase of water coolers and filters.
- (9) Twenty-fourth Report on the Advance Licensing Scheme.

REPORT, STATEMENT AND MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SECRETARY-GENERAL: I lay on the Table a copy each (in English and Hindi) of the following papers, which were presented to Lok Sabha on December 2, 1997, before its dissolution:—

- (i) Twelfth Report and Minutes of the Committee on Public Undertakings (Eleventh Lok Sabha) on "Oil and Natural Gas Corporation Limited— Setting up of Single Buoy Mooring Project."
- (ii) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Second Action Taken Report (Eleventh Lok Sabha) on Rural Electrification Corporation Limited.

SPECIAL MENTIONS

Starvation deaths in Orissa

SHRI SANATAN BISI (Orissa): The Central Planning Committee (CPC) has identified Kalahandi, Naupara, Koraput and Bolangir districts of Orissa as starvation death pockets. As per the suggestion by the Secretary, Ministry of Welfare, Government of India, dated 19th August, 1996, the State Government of Orissa should take preventive measures such as the action programme—consisting of a large number of measures like storage of foodgrains, provision of drinking water facilities, provision of self-employment programme, availability of essential medicines and basic health services.

From 6th to 11th March, 1998, I visited the pockets, namely, Talbhaura, Kham Tarai, Mahulkot, Pagarpani, Bilai Anjar and Komna to examine whether preventive measures, as mentioned above, are being implemented or not. I found that the Emergency Feeding Programmes are not implemented properly, old-age pensions are paid very irregularly, and under other social security measures also all the beneficiaries are not covered.

I may mention here the National Human Rights Commissions' case No. 37/3/97-LD, decided on 17.2.98 I quote from part No. III, S.L. No.3.2 (1):

"The Commission's team asserted that because of a very high level of deprivation existing in the area, along with extensive crop damage, malnourishment, inadequate income levels and insufficient income levels and insufficient outreach of relief measures, the possibility of deaths having occurred owing to prolonged malnutrition and hunger, compounded by disease, could not be ruled out. Indeed, out of 21 deaths investigated by the team in the districts of Naupara, Kalahandi and